

Rajasthan" in October 2017 at an estimated cost of ₹ 20249 crore. The report was examined in CWC and 'in-principle consent' for preparation of Detailed Project Report (DPR) of the project was conveyed to the State Government in February, 2018 after recommendation of the Screening Committee of CWC, subject to certain conditions.

The DPR is being examined in consultation with State Government for various technical aspects including hydrology, irrigation planning, inter-State matter, Design and power requirement in CWC and Central Electricity Authority (CEA). The observations of CWC and CEA have been communicated to the State Government for compliance at various stages. On satisfactory compliance of observations by the State Government, the project proposal will be considered by the Advisory Committee of Department of Water Resources, River Development & Ganga Rejuvenation for acceptance.

#### **Change of AP Coal Linkage from Singareni Collieries to**

#### **Mahanadi Coal fields**

\*238. SHRI T.G. VENKATESH: Will the Minister of COAL be pleased to state:

(a) whether Central Government has received any proposal from Andhra Pradesh Government requesting for change of coal linkage from the Singareni Collieries to Mahanadi Coal fields;

(b) if so, the details thereof;

(c) whether Government has taken any decision on this proposal; and

(d) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) No such proposal received from Andhra Pradesh Government during the financial year 2019-20.

(b) to (d) Do not arise.

#### **Equitable sharing of revenue from coal mining**

\*239. SHRI BHASKAR RAO NEKKANTI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that coal mining States have to incur heavy expenditure against pollution and social environmental degradation, if so, the details thereof;

(b) whether Government has any policy of compensation against the negative externalities/impacts, if so, the details thereof; and

(c) whether Government has any plan of equitable sharing of revenue between Centre and the hosting States, if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) No Sir. Coal Companies incur the required expenditure on mitigation measures against pollution and social environmental degradation.

(b) No Sir.

(c) The revenue earned by the coal bearing States are Royalty, DMF, GST compensation cess on coal dispatched from mines and also revenue due to auction and allotment of coal mines/blocks in terms of upfront payments and auction/allotment proceeds. Barring 2.5 % of CGST, no revenue is received by the Central Government on account of coal mining in States. As no revenue due to coal mining accrues to Central Government, there is no such plan of revenue sharing between Centre and host States.

#### **Study on impact of global warming on marine life**

\*240. DR. AMEE YAJNIK: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has conducted or proposes to conduct a detailed study on global warming and depletion of sources of water as a result thereof;

(b) if so, the details thereof and the technologies proposed to be used or being put into use to address the issue; and

(c) whether Government has conducted any study on the impact of global warming on marine flora and fauna and if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Ministry of Earth Sciences has conducted several studies